

IN THE SUPREME COURT OF INDIA
CIVIL/CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.874 OF 2023

VAISHALI GAURAV

PETITIONER(S)

VERSUS

VISHAL KUMAR

RESPONDENT(S)

WITH

TRANSFER PETITION (CRL.) NO. 363 OF 2023

TRANSFER PETITION (CRL.) NO. 456 OF 2023

O R D E R

T.P.(C) NO.874 OF 2023

1. This transfer petition has been filed by the petitioner seeking transfer of proceedings being Matrimonial Case No.144 of 2022 titled "*Vishal Kumar vs. Vaishali Gaurav*" from the Court of Principal Judge, Family Court, Motihari, East Champaran, Bihar to the Family Court, Rorkee, Uttarakhand.
2. Heard learned counsel for the parties and perused the material placed on record.
3. We have considered the facts of the case and grounds on which transfer has been sought. On such consideration, we are satisfied with the grounds urged by the petitioner and accept the same.

Therefore, proceedings being Matrimonial Case No.144 of 2022 titled "*Vishal Kumar vs. Vaishali Gaurav*" pending before the Family Court, Motihari, East Champaran, Bihar is ordered to be transferred to the Family Court, Rorkee, Uttarakhand.

4. The Family Court, Motihari, East Champaran, Bihar, shall send the case record to the transferee Court promptly and without any delay.

5. The transfer petition is, accordingly, allowed.

6. Pending applications are also disposed of.

T.P.(Cr1.) NOS.363 AND 456 OF 2023 OF 2023

1. We are not inclined to accept the prayer for transfer and hence, these transfer petitions are dismissed.

2. Pending application(s), if any, shall stand disposed of.

.....J.
(VIKRAM NATH)

.....J.
(SATISH CHANDRA SHARMA)

NEW DELHI;
FEBRUARY 14, 2024.

UPON hearing the counsel the Court made the following
O R D E R

T.P.(C) NO.874 OF 2023

Transfer petition is allowed in terms of the signed order.

Pending applications are also disposed of.

T.P.(Cr1.) NOS.363 AND 456 OF 2023 OF 2023

Transfer Petitions are dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)
COURT MASTER

(Signed order is placed on the file.)

ITEM NO.1

COURT NO.8

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 874/2023

VAISHALI GAURAV

Petitioner(s)

VERSUS

VISHAL KUMAR

Respondent(s)

(MEDIATION REPORT RECEIVED

IA No. 68732/2023 - EX-PARTE STAY AND IA No. 68738/2023 -
EXEMPTION FROM FILING O.T.)

WITH

T.P.(Cr1.) No. 363/2023 (II-B)

(IA No. 101445/2023 - EX-PARTE STAY AND IA No. 101446/2023 -
EXEMPTION FROM FILING O.T.)

T.P.(Cr1.) No. 456/2023 (II-B)

(IA No. 122367/2023 - EXEMPTION FROM FILING O.T. AND IA No.
122366/2023 - STAY APPLICATION)

Date : 14-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Parties

Mr. Shahid Azad, Adv.
Mr. Shafik Ahmed, Adv.
Mr. Danish Saifi, Adv.
Ms. Meenu Sharma, Adv.
Mrs. Shailey Shukla, Adv.
Mr. Padhmanabha Raja K.r., Adv.
Ms. Anju, Adv.
Mr. V. Elanchezhyan, AOR
Mr. S Nasir, Adv.
Ms. Shalini, Adv.
Mr. Gopa Shriraman, Adv.
Mr. Rakesh Karela, Adv.
Mr. Hemant Kumar, Adv.

Mrs. Niranjana Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

T.P.(C) NO.874 OF 2023

Transfer petition is allowed in terms of the signed order.

Pending applications are also disposed of.

T.P.(C) NOS.363 AND 456 OF 2023 OF 2023

Transfer Petitions are dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)
COURT MASTER

(Signed order is placed on the file.)